

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:1817
ANSWERED ON:10.08.2011
NGOS UNDER REGULATORY MECHANISM
Sayeed Muhammed Hamdulla A. B.

Will the Minister of PLANNING be pleased to state:

- (a) whether the Government is planning to bring all Non-Governmental Organizations (NGOs) under a regulatory mechanism to make them accountable;
- (b) If so, the details thereof; and
- (c) the time by which it is likely to be finalized?

Answer

MINISTER OF STATE FOR PLANNING, SCIENCE & TECHNOLOGY AND EARTH SCIENCES (DR. ASHWANI KUMAR)

(a) & (b): There is no proposal at present to bring all Non-Governmental Organizations (NGOs) under a regulatory mechanism to make them accountable. Voluntary Organizations may be registered as societies, as charitable trust or as non profit companies under Central or State Laws. Therefore NGOs are accountable as is required in the Act under which they have been registered.

(c): NGOs may vary in their objectives and activities. It would not be practical to expect uniform norms for accountability and transparency. Hence, there is no proposal to bring all NGOs under a single regulatory mechanism. The question of time limit therefore does not arise.